

है ताकि भारतीय अर्थ व्यवस्था तथा देशी उद्योग सुदृढ़ हों; और

(ग) यदि हां, तो कब तक ?

उद्योग मंत्री (श्री जार्ज फर्नांडिस) :

(क) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ?

(ख) और (ग). 1977-78 के लिए बनाई गई आयात नीति को प्रधान उद्देश्य औद्योगिक उत्पादन बढ़ाना, मूल्य विशेषकर सर्वसाधारण के उपयोग की वस्तुओं के मूल्य स्थिर रखना है । प्रत्येक वस्तु के लिए नीति बनाते समय उद्योग की आयातित कच्चे माल की अपनी आवश्यकता तथा देश के निर्माणकर्ताओं के हितों के बीच न्यायिक संकलन को रखा गया है । मार्गदर्शी सिद्धांत यह है कि उस माल का आयात करने की अनुमति न दी जाय तो पर्याप्त मात्रा में देशी स्रोतों से मिल सकता है । फिर भी वर्षभर प्रत्येक वस्तु के लिए निर्धारित नीति पर निरंतर ध्यान रखा जाता है ताकि जब कभी भी देश के उद्योगों के हितों की रक्षा हेतु आवश्यक हो सुधार की कार्रवाई की जा सके । यह एक निरन्तर चलने वाली प्रक्रिया है जिसके लिए कोई समय सीमा नहीं हो सकती है ।

#### **Shifting of Transport companies from Shradhanand Bazar, Delhi**

4978. SHRI ARJUN SINGH BHADORIA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that despite repeated demand from the Public, transport companies have not so far been shifted from Shradhanand Bazar, in Delhi although sites had been reserved for them long ago;

(b) whether Government are also aware that these companies have virtually converted roads into their godowns and the flow of traffic is often blocked by parking trucks on road; and

(c) the action taken or proposed to be taken by Government in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, about 55 transport companies who still have their offices in the Shradhanand Bazar area.

(b) There is no permanent encroachment on the roads by these transport companies in that area. However, the road in the area remains blocked by trucks for loading and unloading of goods. Goods are also sometimes kept on the road, though for short periods, before they are shifted to the transport companies' godowns.

(c) The encroachments on the road, as a result of keeping goods on it, are removed whenever raids are organised under the relevant provisions of Delhi Municipal Corporation Act.

Sites have been reserved at suitable places for the location of Transport Companies under the Master Plan of Delhi. Delhi Development Authority has planned/developed five transport centres, where some of the transport companies have already been shifted. Three sites are also proposed to be developed by Municipal Corporation of Delhi for the purpose.

#### **Non-recognition of Tea garden Adivasis as Scheduled Tribes in Assam**

4979. SHRI CHARAN NARZARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether tea garden and ex-tea garden Adivasis are not recognised as

the Scheduled Tribes in the State of Assam; and

(b) if so, the reasons thereof?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):**

(a) and (b). The Tea Garden and ~~Ex~~-tea garden persons who do not belong to the communities which are specified as Scheduled Tribes in relation to the State of Assam have not been treated as Scheduled Tribes because their communities do not satisfy the criteria laid down for specification as Scheduled Tribes.

#### **Junior Reception Officers**

**4980. SHRI HALIMUDDIN AHMAD:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3388 on 13th July, 1977 regarding representation from reception officers and state:

(a) whether it is a fact that deviation has been made in certain cases in the appointment of Junior Reception Officers against permanent vacancies and in extending their deputation period and if so, the reasons therefor; and

(b) whether a few Hon. Members of the House and the officials of the Institute of Secretariat Training and Management have suggested to revise the present policy of filling the posts of Jr. Reception Officers by deputation and if so, what decision the Government have taken in this regard?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):**

(a) During the last five years when the present policy has been in force, deviation has been made only in two cases. In the first case, absorption was agreed to on compassionate grounds as the officer was on deputation from an isolated post in the Ministry of Home Affairs, where there were no prospects of advancement. In the second case, the request

of the deputationist for permanent absorption was not acceded to, but the tenure was extended beyond the normal term.

(b) Yes, Sir. For the reasons stated in reply to Unstarred Question No. 3388 on 13-7-77, it has not been considered desirable to make a change in the present policy of filling the posts of JROs by deputation only.

#### **Artificial Limb Manufacturing Corporation of India, Kanpur**

**4981. SHRI RAMANAND TIWARI:** Will the Minister of INDUSTRY be pleased to state:

(a) whether agitations and strike were going on recently in Artificial Limbs Manufacturing Corporation of India, Kanpur for pressing certain demands of the employees;

(b) the demands of the employees; and

(c) steps being proposed to solve the grievances of the employees and to bring about harmonious industrial relation?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):**

(a) No, Sir. There was no strike or agitation in the factory but slogan shouting and demonstrations were organised by a section of the employees outside Office hours and outside the factory area during June, 1977.

(b) The ALIMCO WORKERS UNION submitted a charter of Demands to the Labour Commissioner, Kanpur, representing that—

(1) ALIMCO employees should be given salary benefits at par with the Hindustan Aeronautics Limited's employees.